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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. NO. 210 OF 2013**  
**Cuttack, this the 16<sup>th</sup> day of April, 2013**

**CORAM**

**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....

Bira Singh Saiyan,  
aged about 21 years,  
S/o. Late Rama Chandra Saiyan,  
Of Vill. Suanlo, P.O. Ullala,  
P.S. Kalinga Nagar, Dist. Jajpur

...Applicant

(Advocate(s) : M/s. P.C.Mishra, S.K.Samal)

**VERSUS**

Union of India Represented through

1. Chief Post Master General,  
Orissa, Bhubaneswar,  
Dist. Khurda.
2. Post Master General,  
Sambalpur,  
At/PO/Dist.Sambalpur
3. Superintendent (Post Offices),  
Sambalpur Range, in the P.M.G. Office  
Compound, At/PO/Dist. Sambalpur.
4. Assistant Superintendent,  
Bargarh Head Post Office,  
At/PO/Dist. Bargarh.
- 5 Post Master,  
Barpali Post Office,  
At/PO. Barpalli, Dist. Bargarh.

... Respondents

(Advocate: Mr. B.K.Mohapatra)

**ORDER**

**SHRI A.K. PATNAIK, MEMBER (JUDL.) :**

Heard Mr. P.C.Mishra, Ld. Counsel for the applicant, and Mr. B.K.Mohapatra, Ld. Addl. Central Govt. Standing Counsel representing the Respondents, on whom a copy of this O.A. has already been served.

*Alka*

2. Applicant has filed this O.A. alleging inaction of Respondent No.2, i.e. Post Master General, Sambalpur, in not taking action on his representation dt. 20.11.2012 in which he has ventilated his grievance that he was appointed as Group-D employee under compassionate appointment scheme due to the death of his parents and has been left with two minor brothers, one minor sister and one major unmarried sister and they all are facing a lot of difficulties due to his posting at Barpalli. He has further prayed to consider his case for posting in Jajpur Road Post Office. He submits that his representation has not yet received any consideration as no communication has been made by Respondent No.2 to him.

3. It seems that applicant could have agitated his grievance and inaction of Respondent No.2 before Respondent No.1, i.e. Chief Post Master General, Orissa. Accordingly, we dispose of this O.A. granting liberty to the applicant to make comprehensive representation to Respondent No.1, i.e. CPMG, Orissa, annexing all the documents and, if such a representation is made within 7 days from today, then the same will be considered by Respondent No.1 and result will be communicated to the applicant by way of reasoned and speaking order within a period of six weeks from the date of such representation. However, we make it clear that though we have not entered into the merit of this case still then there will be no impediment on the part of Respondent No.2 to consider the representation made by the applicant, if it is so pending, and communicate the result thereof to the applicant by way of reasoned and speaking order.

4. With the above observation and direction, the O.A. stands disposed of.

*Alka*

5. Copy of this order, along with paper book, be sent to Respondent No.1 and 2 by Speed Post at the cost of the applicant for which Mr. Mishra, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 19.04.2013. Copies of this order be also made over to the Ld. Counsel appearing for the parties.

  
MEMBER (Admn.)

  
MEMBER (Judl.)

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